

After the Minister makes a statement, no questions can be asked. It is not the Speaker's discretion. I go by the rules

अ नधु लिखये अध्यक्ष महोदय, आपने कहा कि मामला अदालत के सामने है। मैं यह जानना चाहता हूँ कि जब मामला अदालत के सामने था तब, यहाँ पर प्रस्ताव क्यों पास किया गया? प्रस्ताव को अगर उस वहाँ का एकमपज कर दिया जाये।

MR SPEAKER I am not allowing anything

SHRI SOMNATH CHATTERJEE I am drawing your attention to one sentence in this statement. You were pleased to observe that as the rules are, on sub-judice matters no discussion is allowed. This gentleman, Mr Govind Mishra, made certain publications in his own newspaper

MR. SPEAKER. To which the Minister has replied now

SHRI SOMNATH CHATTERJEE . indicating, apparently the defence he is going to take in the pending criminal proceedings. The hon. Minister has made a comment on his defence. He says that the statement of Shri Mishra is also incorrect. He could have said that a statement was made by Mr. Mishra. But the Home Minister should not pass judgment on that. That is bound to affect the proceedings in the court in the matter. Therefore, without passing any comment, he could have said it.

MR. SPEAKER: I would not prevent any question if the rules allow it

SHRI SOMNATH CHATTERJEE: I am not putting a question. This part of the statement of the Home Minister saying that that part of his defence is incorrect should be deleted.

(Interruptions)

MR SPEAKER: I am not calling anybody

(Interruptions)

MR SPEAKER: Shri Daga—I am calling Shri Daga. He is not listening to me.

SHRI SHYAMNANDAN MISHRA: What about the motion which we passed 1½ months ago? That is prejudicial to the course of justice? Would you be prepared to expunge that motion?

MR SPEAKER Which motion?

SHRI SHYAMNANDAN MISHRA: The motion which we had passed 1½ months back

MR SPEAKER The Minister has already made a statement. Now, I am going to the next item.

अ मधु लिखये अध्यक्ष महोदय, उमर, एकमपज किया जाये। यह एक प्रीमिडम बन जायेगा और फिर सरकार सहव उमर। प्रांत कित्ताब में लिखे।

12 56 hrs

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

APPOINTMENT OF A MEMBER TO THE
JOINT COMMITTEE

SHRI M. C. DAGA (Pali): On behalf of Shri L. D. Kotoki, I beg to move—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha

[Shri M. C. Daga]

to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

MR. SPEAKER: The question is:

"That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963 in the vacancy caused by the death of Shri Nawal Kishore and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

12.57 hrs.

RULES COMMITTEE

SIXTH REPORT

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move-

"That this House do agree with the Sixth Report of the Rules Committee laid on the Table on the 2nd May, 1975."

MR. SPEAKER: This question is:

"That this House do agree with the Sixth Report of the Rules Committee laid on the Table on the 2nd May, 1975."

The motion was adopted.

12.57-1/2 hrs.

MATTER UNDER RULE 377

REPORTED DISSATISFACTION AMONGST UNIVERSITY AND COLLEGE TEACHERS OF MADHYA PRADESH

ड० लक्ष्मी नारायण शिखे (मंडलर) : यूनिवर्सिटी ग्रांट्स कमीशन की रिपोर्ट के आधार पर अनेक राज्यों ने, जिनमें महाराष्ट्र और हरयाणा भी सम्मिलित हैं, विश्वविद्यालयों और महाविद्यालयों के शिक्षकों के नये वेतन-मानों को लागू कर दिया है तथा अन्यथा मांगों को भी स्वीकार कर लिया है। गुजरात राज्य ने उन शिफारिशों का तासिद्धान्ततः स्वीकार किया है लेकिन अभी तक उनका अमल में नहीं लाये हैं। किन्तु मध्य प्रदेश द्वारा यू० जी० सी० के वेतनमानों के स्वीकार करने में असमर्थता प्रकट करने से मध्यप्रदेश में स्थिति भयकरतम होती जा रही है। वहाँ पर शिक्षकों ने हड़ताल कर दी है और परीक्षाका का बहिष्कार कर दिया है, परन्तु अणु अनिश्चित काल के लिए बढ़ा दी है जिसके कारण विश्वविद्यालयों और महाविद्यालयों में पढ़ने वाले विद्यार्थियों का भविष्य अन्ध अरम्य होने जा रहा है। प्रदेश सरकार द्वारा उक्त शिक्षकों के साथ जिग प्रकार का व्यवहार किया जा रहा है वह अत्यन्त खेदजनक है। व्यापक गतिर ध से इंजीनियरिंग और मैडिकल में जाने वाले विद्यार्थी, नीचे की परीक्षाएँ न होने के कारण आगे जाने में असमर्थ रहेंगे। मामला अत्यधिक गंभीर है अतः केन्द्रीय सरकार इस मामले में हस्तक्षेप करे। विश्वविद्यालयों के शिक्षकों ने भी इस बारे में केन्द्रीय सरकार से हस्तक्षेप करने का अनुरोध किया है तथा समस्या के समाधान के लिए आग्रह किया है। इसलिये केन्द्रीय सरकार इस मामले